

Improvement in financial condition of the Grameen Banks

†1583. SHRI JAI PRAKASH: Will the Minister of FINANCE be pleased to state:

- (a) the details of progress made in connection with a Central Scheme under which the target was fixed for improving the financial status of 86 regional rural banks till March 2012;
- (b) whether Government would delegate the responsibility of disbursing the loans amounting to Rs. 50,500 crore to the Grameen banks, as committed for earlier; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) At present 82 Regional Rural Banks (RRBs) are functioning in the country. The Committee on Capital-to-Risk-Weighted Assets Ratio (CRAR) had recommended for recapitalisation of select RRBs to bring their CRAR to 9% by March, 2012. Accordingly, an amount of ₹ 66.49 crore was released during the year 2010-11 to capitalize 5 RRBs. During the year 2011-12, so far, an amount of ₹ 31.25 crore has been released to capitalize 3 RRBs.

(b) and (c) The RRBs have been allocated a target of ₹ 50,500 crore for credit to agricultural and allied activities for the year 2011-12.

Violation of regulations by promotions of Airtel

1584. SHRI M.V. MYSURA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there have been complaints about violation of SEBI regulations and Income Tax Act including FEMA violations by the promoters of Bharti Airtel;
- (b) if so, the details thereof and status of the investigations; and
- (c) the time frame by when the investigations will be completed and action will be taken against the promoters for violation of various regulations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The Securities and Exchange Board of India (SEBI) has received complaints inter-alia alleging

†Original notice of the question was received in Hindi.